

(a) the total amount sanctioned to each State under the Centrally Sponsored Scheme for the construction of houses for fishermen during the last three years in the country,

(b) whether the amount sanctioned for this purpose has been fully utilised,

(c) if so, the details thereof,

(d) if not, the time by which these houses are likely to be constructed;

(e) whether there is any scheme to construct these houses in all the districts of Uttar Pradesh, and

(f) if so, the time by which and if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) The details of the amount sanctioned State-wise for construction of houses under the component of Model Fishermen's Village of the National Welfare of Fishermen Scheme during the last three years are given in enclosed statement

(b) to (d) The construction of houses of fishermen is undertaken by the State Governments as per their construction schedule and funds utilisation certificates are sent to the Ministry after completion of the construction work. Out of 16659 houses sanctioned in the 8th Five Year Plan till 31st March, 1996, about 8500 houses have been completed.

(e) and (f) The proposals for construction of houses for fishermen are made by the respective State Governments. Such proposals are considered by this Ministry and funds released after approval of the proposal. Keeping in view the limitation of outlay and budget provision for scheme it is not feasible to construct houses in all the districts of Uttar Pradesh.

STATEMENT

(Rs. in Lakhs)

Sl. No.	Name of the State/U.T.	Funds Released		
		1993-94	1994-95	1995-96
1.	2.	3.	4.	5.
1.	Andhra Pradesh	25.00	150.00	40.00
2.	Assam	—	19.95	—
3.	Bihar	10.00	—	—
4.	Gujarat	—	—	64.82
5.	Jammu & Kashmir	—	—	18.59
6.	Karnataka	78.70	76.02	80.00
7.	Kerala	50.00	—	40.00
8.	Manipur	—	—	12.87
9.	Madhya Pradesh	8.00	—	7.00
10.	Orissa	8.00	25.00	—

1	2	3	4	5
11	Tamil Nadu	138.53	100.00	47.29
12	Tripura	5.60	10.27	20.00
13	Uttar Pradesh	10.31	34.96	17.20
14	West Bengal	—	30.00	—
15	Pondicherry	00.23	39.26	—
16	Rajasthan	—	—	2.00
17	Maharashtra	—	—	25.00
	Total	334.37	485.46	374.77

[English]

Study on Pollution

4026. SHRI PRADIP BHATTACHARYA Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) whether the attention of the Government has been drawn to the newsitem captioned "Delhi tops in poor pollution management : CII", appearing in the Statement, dated June 4, 1996;

(b) if so, whether the Government are aware of the study on the Industrial pollution conducted by the confederation of the Indian Industry,

(c) if so, the findings thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) Yes, Sir

(b) and (c). CII has not carried out any study specific to pollution status in Delhi. However, CII has carried out a study to assess the Environmental Business Opportunities in India. Besides this, the compliance status in respect of 17 categories of highly polluting industries as identified by the Government is also mentioned in the CII study which is based on a report published by the Central Pollution Control Board (CPCB) in March 1995. According to the CPCB report, out of a total of 1551 highly polluting industries in the large medium sectors in the country 209 units are not having adequate facilities for control of pollution. In Delhi, 5 such industries are located. The review of pollution status done by CII indicates that nearly 94% industries in Gujarat, 91% in Tamil Nadu, 87% in Maharashtra and 85% in Rajasthan have installed adequate emission and effluent treatment facilities. In the petrochemical sector, 100% of the industries have adopted pollution control measures.

(d) The CII has not done any specific study on pollution status in India, but has only referred and analysed the data collected by the Central Pollution Control Board.